

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 20(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016

NAME OF THE COMPANY:

Sh. Gulshan Saraf

Vs.

M/s. Pawan Kumar Sushil kumar Agro Pvt. Ltd. & Ors.

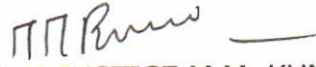
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Harshit Agarwal, Adv.		R-17	Harshit
2.	SOURABH GUPTA, ADV.		PETITIONERS	Sambh

Order

Learned counsel for the petitioner states that he does not wish to file rejoinder to the reply filed on behalf of Respondent No. 17. Rejoinder in respect of replies filed by R1 to R7 and R11 to R13 have been already filed.

To come up for arguments on 27.10.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

20.9.2016
(P.K. Sud)